

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 66 of 2014

Dated : 10th March, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

SKS Ispat & Power Ltd. ... Appellant(s)
Versus
Chhattisgarh State Power Trading Co. Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Alok Shankar

Counsel for the Respondent (s): Ms. Suprarana Srivastava for R-1
Ms. Swapna Seshdari for R-2

ORDER

The learned counsel for the Appellant is absent. Despite that, the learned counsel for the Respondent submits that the same impugned order has been challenged in the other Appeal no. 4 of 2014 and batch which are pending in this Tribunal.

In view of above, **Admit.** Issue notice to the Respondents returnable on 24.03.2014. Dasti service is permitted.

Post the matter on 11.04.2014.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Vs/js